Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 17.05.2012

The meeting No.06/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.05.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.06/AM-13 dated 17.05.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 6/84-ALC3/2012 **MEETING DATE** : 17.05.2012

MANUAL AGENDA CASES

(1)

Case No.92	M/s Finproject India Pvt. Ltd., Jaipur
NC 06/AM-13, dt.17.05.2012	File No.01/84/50/138/AM-12/DES-V
Ratification of input output norms against Advance Authorization No. 1310035784 dated 29.06.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Eva Sole footwear	44,017 Kgs.	Eva-ethylene vinyl acetate copolymers	50,019 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(2)

Case No.93	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No. 0510249783 dated	
23.09.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted drawing/design, CAD/CAM for any of the export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(3)

Case No.94	M/s Chinar Forge Limited
NC 06/AM-13, dt.17.05.2012	File No.01/84/50/201/AM-11/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No. 3010068745 dated 13.08.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted additional information in support of their proposal. Without requisite information, the Committee was unable to compute the requirement of inputs asked for and decided to maintain status quo in this case.

(4)

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Case No.95	M/s A.K. Silks Fabric, Bangalore

Request to facilitate the issue of DFIA Authorization under Textiles SION J-51 for export of Dyed/Printed Embroidered 100% Natural Silk Fabrics against the import of 100% Natural Silk Fabrics for the ratio of 1 Sq. Meter: 1.01 Sq. Meter.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that in the shipping bill, the description of export product given as "100% Pinted Natural Silk Fabrics (Width: 44" – 54 GSM)" whereas in SION J-51, the description of export product given as "Grey/Dyed/Printed Fabrics with Embroidery".

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given in shipping bill. As per SION J-51, export product either could be grey/dyed/printed and description may vary. In the present case, shipping bill No.BD 62935 dated 7.3.2012 relating to Invoice No.AK/FAB/005/11-12, dated 7.3.2012 relating to description of export product does not mention whether it is embroidered or not. If the export product is not embroidered, the Committee agreed with the decision of the RA that the export product does not covered under SION J-51.

(5)

Case No.96	M/s Kiran Silk Fabrics, Bangalore
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/452/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0710083816 dated 11.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	100% Mulberry Natural Silk Fabrics & Made ups	1792.590 Kgs.	100% Mulberry thrown silk yarn – gummed and	
			twisted	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.97	M/s Meenakshi (India) Limited

NC 06/AM-13, dt.17.05.2012	File No.01/84/50/005/AM-10/DES-V
Amendment in export item under No N	Norms against Advance Authorisation No. 0410103574 dated
02.04.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that for the new export product, applicant firm has not given the style number, drawing/design, CAD/CAM, justification of the export item. Without requisite information, the Committee was unable to compute the requirement of fabric and decided to maintain status quo in this case.

(7)

Case No.98	M/s A.K. Silks Fabric, Bangalore
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/52/AM-13/DES-V
Request to facilitate the issue of 1	OFIA Authorization under Textiles SION J-51 for export of
Dyed/Printed Embroidered 100% Na	tural Silk Fabrics against the import of 100% Natural Silk Fabrics
for the ratio of 1 Sq. Meter:1.01 Sq. M	Meter – Clarification

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the shipping bill, the description of export product given as "100% Printed Natural Silk Fabrics (Width: 44" – 54 GSM)" whereas in SION J-51, the description of export product given as "Grey/Dyed/Printed Fabrics with Embroidery".

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given in shipping bill. As per SION J-51, export product either could be grey/dyed/printed and description may vary. In the present case, shipping bill No. nil dated nil relating to Invoice No. AK/FAB/004/11-12, dated 6.3.2012 relating to description of export product does not mention whether it is embroidered or not. If the export product is not embroidered, the Committee agreed with the decision of the RA that the export product does not covered under SION J-51.

(8)

Case No.99	M/s Kushi Enterprises, Bangalore
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/51/AM-13/DES-V
Request to facilitate the issue of I	DFIA Authorization under Textiles SION J-51 for export of
Dyed/Printed Embroidered 100% Nat	tural Silk Fabrics against the import of 100% Natural Silk Fabrics
for the ratio of 1 Sq. Meter:1.01 Sq. M	Aeter.

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that in the shipping bill, the description of export product given as "100% Printed Natural Silk Fabrics (Width: 44" – 54 GSM)" whereas in SION J-51, the description of export product given as "Grey/Dyed/Printed Fabrics with Embroidery".

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given in shipping bill. As per SION J-51, export product either could be grey/dyed/printed and description may vary. In the present case, shipping bill No.KE/002/11-12 dated 14.3.2012 relating to Invoice No.KE/002/11-12, dated 14.3.2012 relating to description of export product does not mention whether it is embroidered or not. If the export product is not embroidered, the Committee agreed with the decision of the RA that the export product does not covered under SION J-51.

(9)

Case No.100	M/s Advance Syntex Pvt. Ltd., Vadodara	
NC 06/AM-13, dt.17.05.2012	File No.01/84/50/286/AM-12/DES-V	
Ratification of Advance Authorisation No.3410032103 dated 04.11.2011 under para 4.7 of HBP.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Babu Exhumavil, present before the NC on behalf of the firm. Mr. Babu presented the samples of the export product and explained the details of the export product before the Committee. After seeing the samples, the Committee does not understand whether the export product is powder or yarn. Thereafter, Committee after deliberations in consultation with representatives of technical authorities present in the meeting advised the applicant firm to approach the Customs Classification Committee to get the classification of the export product whether it is yarn or powder as well as ITC (HS) Code under which the export product is covered. After classification of the export product, the applicant firm may approach the concerned Norms Committee for the fixation of norms for export product. Accordingly, Committee has decided to defer the case for re-listing on 28.06.2012.

(10)

Case No.101	Ref. received from the PC-IV-B, M/s Aditya Birla Nuvo Ltd.,	
	Kolkata	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/376/AM-12/DES-V	
Clarification sought as to whether 'Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of		

synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool" are covered under DEPB

entry Sl. No.20 of the Product Group "Textiles".

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was listed for personal hearing on 17.05.2012. However, no representative from applicant firm appeared for personal hearing. In view of this, Committee was decided to give another opportunity to applicant firm to present their case before NC and re-list the case for personal hearing on 14.06.2012.

(11)

Case No.102	M/s T.H.E. Makers Pvt. Ltd., New Delhi	
NC 06/AM-13, dt. 17.05.2012	File No.01/85/50/187/AM-04/DES-V	
Ratification of input output norms against Advance Authorization No.0510093295 dated 13.06.2003.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Anjali J. Manish, Advocate, present before the NC on behalf of the firm. In the meeting, Ms. Anjali has informed that in the application, the applicant firm has, inadvertently, indicated the wrong description of export product as "100% Polyester performance fleece contrast top zip mock T Shirt – Half Sleeve" whereas actually the export item is T- Shirt – full sleeve which was indicated in the shipping bills. There are 10 shipping bills. Ms. Anjali requested the Committee to ignore the application and approve the proposal as per shipping bills. Ms. Anjali requested the Committee to approve their case as per SION and customs duty, if any, will be paid by the applicant firm. The Committee seen the shipping bills and after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-278, decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Polyester performance	63,475	100% Polyester Charcoal	1,39,645 Sq.
	Fleece contrast top zip mock T-	Nos.	fleece fabric, GSM-300	meter (@2.20
	shirts, half sleeve –GSM- 300		GMS/Sq. meter, Width-60"	sq. meter per
	GM/M2 having accountability of			piece
	net contents of import item Nos.		Accessories	On net to net
	2 to 7 on net to net basis.		i)65% Polyester 35% Rayon	basis
			fabric	
			ii)100% Polyester Ticot	
			Brushed fabric	

	iii) 100% Polyester mesh	
	Zipper	On net to net
		basis
	Toggles (1 stopper + 1 bead)	On net to net
		basis
	i)Gross grain tape – 3/8"	On net to net
	width	basis
	ii)Gross grain tape $-\frac{3}{4}$ " width	
	Bungee cord	On net to net
		basis
	Zipper pull tap	On net to net
		basis

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.103	M/s Orient Fashion Exports(India) Pvt. Ltd., New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/324/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0510312516 dated			
27.12.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Neelam Negi, present before the NC on behalf of the firm. Ms. Negi presented the sample before the Committee and explained that the export product is actually Kaftan used as swimware. The Committee observed that the sample is good to be used for swimming. Accordingly, Committee after observing the sample, CAD/CAM and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Kaftan (Swimware) in 100%	2670 Nos.	100% Rayon print	ed 6675 Sq. meter
	Rayon printed woven fabric, GSM-		woven fabric, GSN	M- (@2.50] sq.

	88+/-10%	(variation),	Style	88+/-10% (variation)	meter per piece)	
	No.135566					

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.104	M/s Jiva Design Pvt., Ltd., Faridabad		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/115/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorization No.0510216003 dated			
08.02.2008.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Bhagwant Singh, present before the NC on behalf of the firm. Mr. Bhagwant Singh presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample, CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies dress made of 51% Silk	1573 Nos.	51% Silk (other than	2627 Sq. meter (@ 1.67
	(other than Dupion yarn), 49%		Dupion yarn), 49%	sq. meter per piece
	Cotton 8 MM, Width 43" to 44"		Cotton 8 MM, Width	which works out to 62
	GSM-37+/- 10% variation		43" to 44" GSM-	grams per piece)
			37+/- 10% variation	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.105 M/s Niyaz Apparels, Chennai			
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/599/AM-04/DES-V		
Re-fixation of ad-hoc norms against Advance Authorization No.0410046547 dated 18.09.2003.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and seen the samples provided by the

applicant firm. Accordingly, Committee after observing the sample and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allowed 2.34 sq. meter per piece for item No.1 i.e. Men's Wind pant and 2.176 sq. meter per piece for the item No.2 i.e. Men's Sport Cargo short. There is no change in the other decision of NC meeting held on 22.01.2004.

RLA may take suitable consequential action accordingly.

(15)

Case No.106	Ref. received from Jt. DGFT, Kolkata,	
	M/s Bhadresh Trading Corporation Ltd. Mumbai	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/717/AM-09/DES-V	
Fixation of SION for Raw Cotton carded or combed.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and viewed that the insecticides, pesticides etc. are required for cotton farming. The Committee felt that quantity allowed in SIONs is justified and no change is required in the SIONs, J-373 w.r.t. Biocides/Fungicides/Herbicides/Insecticides. The Committee members felt that farmers are not exporters and if actual user condition is imposed, merchants could not be able to import this item. However, since imposing actual user condition is a policy decision, it is open to Government to impose actual user condition, though the Committee does not recommend this.

(16)

Case No.107 M/s Niyaz Apparels, Chennai		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/498/AM-08/DES-V	
Re-fixation of ad-hoc norms against Advance Authorization No.0410031790 dated 01.10.2002.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample showing the use of 0.913 sq. meter/pcs and 2.25 sq. meter/pcs on both the garments, drawing/design, CAD/CAM, complete justification and technical person to explain the case. The case stands for re-listing on 14.06.2012.

(17)

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	Case No.108	M/s Richa Global Exports Pvt. Ltd., New Delhi
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/281/AM-12/DES-V
	Re-fixation of input output norms against Advance Authorization No.0510309143 dated 24.11.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to add the style Nos. 277996 & 282607 in export item 1 and amended the Style No. as 280625 instead of 277905P in export item 2 in Advance Authorization No. 0510309143 dated 24.11.2011.

(18)

Case No.109	M/s Richa Global Exports Pvt. Ltd., New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/433/AM-09/DES-V		
Ratification of input output norms against Advance Authorisation No.0510234459 dated 14.01.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 95% Rayon	2200 Nos.	95% Rayon 5%	854.00 Kgs.
	5% Spandex printed knitted fabric,		Spandex printed knitted	(@0.388 Kg/ per
	GSM-210+/-10%, Style		fabric, GSM-210+/-	piece = 1.85 sq.
	Nos.AS217480/		10%	meter per piece)
	AS217474/AS217474P			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.110	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/361/AM-11/DES-V

Amendment in the quantity against Advance Authorisation No.0510284045 dated 15.02.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting held on 03.03.2011 and due to typographical errors, import quantity has been indicated in Sq. meters in place of Kgs. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the errors and import quantity should be read as 5592.8 Kgs. in place of 5592.8 Sq. meters.

(20)

Case No.111	M/s Richa & Co., New Delhi	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/337/AM-12/DES-V	
Ratification of input output norms against Advance Authorization No.0510315020 dated 19.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to maintain status quo in this case, taking in cue from SION, J-195 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008.

(21)

Case No.112	M/s Richa & Co., New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/340/AM-12/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510314950 dated 18.01.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that all the 12 export product are of single style number and the style number of all the product are same. Therefore, the Committee has suggested to the representative (s) of applicant firm present in the meeting to reduce the number of export product and it should be only 6 export product. The representatives of the applicant firm present in the meeting informed that they are withdrawing their request and they will submit a revised application for consideration of the Norms Committee. The case is deferred for re-listing on 14.06.2012.

(22)

Case No.113	M/s Richa & Co., New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/068/AM-10/DES-V		
Re-fixation of input output norms against Advance Authorization No.0510245515 dated 10.07.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Jacket with Embroidery	5600 Nos.	98% Cotton 2%	15,456 sq. meter (@
	made of 98% Cotton 2% Spandex		Spandex yarn dyed	2.76 sq. meter per
	yarn dyed Denim woven fabric,		Denim woven fabric,	piece)
	GSM-298+/-10%, Style		GSM-298+/-10%	
	No.123442			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.114	M/s Richa & Co., New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/343/AM-12/DES-V		
Ratification of input output norms against Advance Authorization No.0410314953 dated 18.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		·
1.	Ladies Tunic made of 100% Cotton printed woven fabric, GSM-55+/-10%, Style	6200 Nos.	100% Cotton printed woven fabric, GSM-55+/-10%	, ,
	No.IC202244			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.115	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/274/AM-10/DES-V
Re-fixation of input output norms again	nst Advance Authorization No.0510259474 dated 25.02.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that front panel of the garment is made from smock fabric. Therefore, consumption of the fabric in preparation of garment is higher and Committee allowed fabric @1.97 sq. meter per piece. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies smocked tank top made of 100% Rayon printed woven fabric, GSM-120+/-10%, Style No.CB200156CT		100% Rayon printed woven fabric, GSM-120+/-10%	1 ()

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.116	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/043/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510261322 dated 29.03.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the earlier decision of NC Meeting No.18/AM-11 held on 29.07.2010 in the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
Γ	1.	Embroidered Ladies vest made of	7000 Nos.	55% Linen 45% Rayon	1.85 sq. meter per
		55% Linen 45% Rayon dyed		dyed woven fabric, GSM-	piece
		woven fabric, GSM-190+/-10%,		190+/-10%	_

	Style No.4003286		
2.	Embroidered Ladies vest made of 55% Linen 45% Rayon dyed woven fabric, GSM-190+/-10%, Style No.4003286	55% Linen 45% Rayon dyed woven fabric, GSM-190+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.117	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/283/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.0510280464 dated 28.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that the CAD of medium size is 1.86 sq. meter per piece and size range are X small, small and medium. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		·
1.	Ladies Romper made of 100%	650 Nos.	100% Rayon Twill Printed	1144 sq. meter
	Rayon Twill Printed woven fabric,		woven fabric, GSM-80+/-	(@ 1.76 sq.
	GSM-80+/-10%, Style		10%	meter per piece
	No.IV1801			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.118	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/338/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510278879 dated 08.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted

in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to make addition in the earlier decision of NC Meeting No.01/AM-12 held on 07.04.2011 in the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Trouser with pocket made	20,000	100% Linen dyed fabric,	47,800 Sq. meter
	of 100% Linen dyed fabric, GSM-	Nos.	GSM-205+/-10%	(@2.39 sq. meter
	205+/-10%, (Style 1B100089/			per piece)
	1B101658)			
2.	Ladies Trouser with pocket made	20,300	100% Linen dyed fabric,	48,517 Sq. meter
	of 100% Linen dyed fabric, GSM-	Nos.	GSM-245+/-10%	(@2.39 sq. meter
	245+/-10%, (Style1B100089/			per piece)
	1B1011658)			
3.	Ladies Trouser with pocket made	20,100	100% Linen dyed fabric,	48,039 Sq. meter
	of 100% Linen dyed fabric, GSM-	Nos.	GSM-295+/-10%	(@2.39 sq. meter
	295+/-10%, (Style1B100089/			per piece)
	1B1011658)			
4.	Ladies jacket made of 100%	200 Nos.	100% Linen dyed fabric,	440 Sq. meter
	Linen dyed fabric, GSM-205+/-		GSM-205+/-10%	(@2.20 sq. meter
	10%, (Style IC202304)			per piece as per
				SION J-195)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.119	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/193/AM-10/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510253943 dated 04.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier decision

recorded in this case in NC Meeting No.44/AM-10 held on 28.01.2010 does not relates to this case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Designer Ladies Jacket made of	7625 Nos.	98% Cotton 2% Spandex	19,368 sq.
	98% Cotton 2% Spandex Stretch		Stretch Twill Bleached	meter (@ 2.54
	Twill Bleached woven fabric,		woven fabric, GSM-243+/-	sq. meter per
	GSM-243+/-10%, Style: Silver		10%	piece
	Medillion Lilo Jacket			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

	(-)	
	Case No.120	M/s. Richa & Co., New Delhi.
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/149/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.0510271201 dated 23.08.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Shirt with hood made of	510 Nos.	97% Cotton 3% Spandex	2131.800 Sq.
	97% Cotton 3% Spandex yarn		yarn dyed woven fabric,	meter
	dyed woven fabric, GSM-80+/-		GSM-80+/-10%,	
	10%, Style No.049-1317-42147			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.121	M/s. Niyaz Apparels, Chennai.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/344/AM-12/DES-V		
Ratification of input output norms for Advance Authorisation No.0410012050 dated 01.12.2001 –			
Techno Velocity Pant (Boys Pant) under para 7.5 of HBP.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 14.06.2012.

(31)

Case No.122	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/323/AM-11/DES-V		
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510281624 dated 17.01.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Tunic made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%, Style No.828427/848429	4800 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	9408 Sq. meter (@1.96 sq. meter per piece)
2.	Ladies Tunic made of 70% Cotton 30% Silk bleached woven fabric, GSM-38+/-10%, Style No.831567	2350 Nos.	70% Cotton 30% Silk bleached woven fabric, GSM-38+/-10%	4606 Sq. meter (@1.96 sq. meter per piece)
3.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%, Style		70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	9925 Sq. meter (@1.985 sq. meter per piece)

	No.828507/848384/832157			
4.	Ladies Top made of 70% Cotton	5250 Nos.	70% Cotton 30% Silk	10,421.25 Sq.
	30% Silk Bleached woven fabric,		bleached woven fabric,	meter (@1.985
	GSM-38+/-10%, Style		GSM-38+/-10%	sq. meter per
	No.828507/ 848384/832157			piece)
5.	Ladies Top made of 70% Cotton	6200 Nos.	70% Cotton 30% Silk	12,493 Sq.
	30% Silk printed woven fabric,		printed woven fabric,	meter
	GSM-38+/-10%, Style		GSM-38+/-10%	
	No.828512/848390			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (32)

Case No.123	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/133/AM-11/DES-V		
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510267864 dated 08.07.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls dress made of 65% Rayon	7850 Nos.	65% Rayon 25% Polyester	10,912 Sq. meter
	25% Polyester 10% Nylon Satin		10% Nylon Satin dyed	
	dyed woven fabric, GSM-136+/-		woven fabric, GSM-	
	10%, Style No.784961		136+/-10%	
2.	Infant Girls dress made of 65%	2437 Nos.	65% Rayon 25% Polyester	2865 Sq. meter
	Rayon 25% Polyester 10% Nylon		10% Nylon Satin dyed	_
	Satin dyed woven fabric, GSM-		woven fabric, GSM-	
	136+/-10%, Style No.784961		136+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (33)

Case No.124	M/s. Gaurav International, Gurgaon.			
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/23/AM-12/DES-V			
Re-fixation of input output norms against Advance Authorisation No.0510288968 dated 28.04.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies shirt (full sleeve) made of 60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%, Style No.93028	3250 Nos.	60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%	8937.5 Sq. meter
2.	Ladies Jacket with pocket made of 60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%, Style No.93913	1122 Nos.	60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%	4241.160 Sq. meter
3.	Ladies Top made of 60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%, Style No.93912	1500 Nos.	60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%	2970 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.125	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/236/AM-11/DES-V		
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510276402 dated 04.11.2010.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja,

Manager – Operations, present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the Style No. as 828850 instead of 814274 in export product No.2 in Advance Authorization No. 0510276402 dated 04.11.2010.

(35)

Case No.126	M/s. A.S. Marimuthu, Tamil Nadu.			
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/349/AM-12/DES-V			
Ratification of input output norms against Advance Authorisation No.3510037357 dated 31.01.2012.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Cotton dyed and chemical	20,000	Flacavon 275 Flame	380 Kgs.
	coated fabric 155 cm-56X48-	Meter	Retardant Additive	
	2/12 NE/2/12 NE		FH 9004/36 New Flame	3860 Kgs.
	155 cm width 56X48 threads/		Retardant	
	Inch. Wrap 56 Pick 48. Wrap yar		Despumol CWN Defoamer	40 Kgs.
	count 2/12 NE; west yarn count		for aqueous systems	
	2/12 NE, GSM-420+/-10% +		Ukalit G 42/149 Low	1300 Kgs.
	110+/-10% = 530+/-10%		flammability binder	
			Flacavon FK 6048/07 special	1040 Kgs.
			softener	
			Afrotin BF 5060 preservative	460 Kgs.
			Ukanol Run 01 Special	1040 Kgs.
			Emulsifying agent	
			Evoral FPC water repelent	640 Kgs.

For import of specialty textile products like Fire Retardant textile product as well as for Water, Oil and Stain repellant textile products, the same will be restricted to 26% of FOB value within the overall CIF value of the licence.

The R.A. should endorse base fabric GSM-420+/-10%, coating weight-110+/-10%, total GSM of end product-530+/-10%. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.127	M/s. A.S. Marimuthu, Tamil Nadu.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/008/AM-13/DES-V		
Ratification of input output norms against Advance Authorisation No.3510037704 dated 28.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Cotton bleached and	25,000	Afrotin BF 5060 preservative	262.500 Kgs.
	chemical coated fabric 173 cm	Meter	Evarol FPC water repelent	575 Kgs.
	width-72X60 – threads/inch, warp		Ukadan 88	131.250 Kgs.
	72, Pick 60, Warp yarn		Product 363	131.250 Kgs.
	count:2/30 NE, West yarn count		FR 1008/41	7425 Kgs.
	14 NE		Ukanol Verdicker 41N	170 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. (37)

Case No.128	M/s. Niyaz Apparels, Chennai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/89/AM-03/DES-V
Ratification of input output norms aga	uinst Advance Authorisation No.0410040054 dated 01.05.2003.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the sample of the men's short. After seeing the sample, the Committee allowed 100% Polyester fabric @ 1.60 sq. meter per piece for men's short. The sample of ladies pant has not received. Therefore, the Committee decided that there will be no change in the earlier decision in respect of the other product i.e. Ladies pant.

(38)

Case No.129	M/s. Niyaz Apparels, Chennai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/113/AM-13/DES-V
Ratification of input output norms again	nst Advance Authorisation No.0410016767 dated 07.08.2001.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.06.2012.

(39)

Case No.130	M/s. Frontier Textiles Pvt. Ltd., Kolkata.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/326/AM-12/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0210167259 dated			
03.10.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.06.2012.

(40)

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Case No.131 M/s. Gaurav International, Gurgaon.		M/s. Gaurav International, Gurgaon.		
Ī	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/376/AM-12/DES-V		
	Ratification of ad-hoc norms in respect of Advance Authorisation No.0510317498 dated 13.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		·
1.	Ladies Blouse made of 100%	13,550	100% Linen dyed woven	26,287 Sq. meter
	Linen dyed woven fabric, GSM-	Nos.	fabric, GSM-133+/-10%	
	133+/-10%, Style No.38605			

2.	Ladies Blouse made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38605	9070 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	17,595.800 Sq. meter
3.	Ladies Blouse made of 100% Linen dyed woven fabric, GSM- 133+/-10%, Style No.38605P	1220 Nos.	100% Linen dyed woven fabric, GSM-133+/-10%	2196 Sq. meter
4.	Ladies Blouse made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38605P	450 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	810 Sq. meter
5.	Ladies Blouse made of 100% Linen dyed woven fabric, GSM- 133+/-10%, Style No.38605W	5200 Nos.	100% Linen dyed woven fabric, GSM-133+/-10%	12,688 Sq. meter
6.	Ladies Blouse made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38605W	845 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	2037.400 Sq. meter
7.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38639	3670 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	7486.800 Sq. meter
8.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38639W	320 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	800 Sq. meter
9.	Ladies Tunic made of 100% Linen dyed woven fabric, GSM-152+/-10%, Style:38539	4865 Nos.	100% Linen dyed woven fabric, GSM-152+/-10%	9973.250 Sq. meter
10.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-	770 Nos.	100% Linen bleached woven fabric, GSM-	1540 Sq. meter

	152+/-10%, Style No.38539P		152+/-10%	
11.	Ladies Tunic made of 100% Linen	5060 Nos.	100% Linen dyed woven	11,789.800 Sq.
	dyed woven fabric, GSM-152+/-		fabric, GSM-152+/-10%	meter
	10%, Style:38539W			
12.	Ladies Blouse made of 100%	1400 Nos.	100% Linen dyed woven	2884 Sq. meter
	Linen dyed woven fabric, GSM-		fabric, GSM-152+/-10%	
	152+/-10%, Style No.38605			
13.	Ladies Tunic made of 100% Linen	500 Nos.	100% Linen bleached	990 Sq. meter
	bleached woven fabric, GSM-		woven fabric, GSM-	
	133+/-10%, Style No.38644		133+/-10%	
14.	Ladies Dress made of 100% Linen	600 Nos.	100% Linen dyed woven	1320 Sq. meter
	dyed woven fabric, GSM-152+/-		fabric, GSM-152+/-10%	
	10%, Style No.39109			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(41)

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Ca	ase No.132	M/s. Gaurav International, Gurgaon.	
NO	C 06/AM-13, dt. 17.05.2012	File No.01/84/50/326/AM-12/DES-V	
Ra	Ratification of input output norms in respect of Advance Authorisation No.0510307397 dated		
02	2.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Scarf made of 100%	1120 Nos.	100% Cotton dyed woven	1344 Sq. meter
	Cotton dyed woven fabric, GSM-		fabric, GSM-60+/-10%	(@ 1.20 sq. meter
	60+/-10%, Style:06203755 Chloe			per piece)

	Scarf		
2.	Ladies Scarf made of 70% Cotton 30 Silk dyed woven fabric, GSM-38+/-10%, Style:06204218 Frilly	70% Cotton 30 Silk dyed woven fabric, GSM-38+/-10%	-
	Fringe Scarf		r Proti

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.133	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/108/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0510320552 dated			
21.03.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.	No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
1.		Girls Shirt (Full Sleeve) made of	9800 Nos.	97% Cotton 3% Spandex	14,945 Sq. meter
		97% Cotton 3% Spandex yarn		yarn dyed woven fabric,	
		dyed woven fabric, GSM-167+/-		GSM-167+/-10%,	
		10%, Style No.146096			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(43)

Case No.134	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/106/AM-13/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0510320901 dated			
22.03.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 70% Cotton	2200 Nos.	70% Cotton 30% Silk	4356 Sq. meter
	30% Silk dyed woven fabric,		dyed woven fabric, GSM-	(@ 1.98 sq. meter
	GSM-38+/-10%,		38+/-10%	per piece)
	Style:WW23A17-Mitered			
2.	Ladies Cami made of 70% Cotton	2750 Nos.	70% Cotton 30 Silk dyed	2447.500 Sq.
	30 Silk dyed woven fabric, GSM-		woven fabric, GSM-38+/-	meter (@ 0.89 sq.
	38+/-10%, Style:WW23A17-		10%	meter per piece)
	Racerback inset			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No.135		M/s. Gaurav International, Gurgaon.		
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/326/AM-12/DES-V		
Ī	Ratification of input output norms in respect of Advance Authorisation No.0510309412 dated			
25.11.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 31.05.2012.

(45)

Case No.136	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/363/AM-12/DES-V		
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510315384 dated 30.01.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja,

Manager – Operations, present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting suggested the representatives of the applicant firm to make a fresh request. The representatives of the applicant firm agreed with the suggestion of the Committee. The Committee decided to defer the case for re-listing on 14.06.2012.

(46)

Case No.137	M/s. Gaurav International, Gurgaon.	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/85/AM-12/DES-V	
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510295222 dated 30.06.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager – Operations, present before the NC on behalf of the firm. The Committee observed that two Style Nos. are indicated in the licence only, while one Style No. is mentioned in buyers papers. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting suggested the representatives of the applicant firm to revise the request. The representatives of the applicant firm agreed with the suggestion of the Committee. The Committee decided to defer the case for re-listing on 14.06.2012.

(47)

Case No.138	M/s. Gaurav International, Gurgaon.	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/373/AM-12/DES-V	
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510317778 dated 15.02.2012		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		

1.	Ladies Top made of 100%	2750 Nos.	100% Polyester Bleached	6765 Sq. meter
	Polyester Bleached woven fabric,		woven fabric, GSM-79+/-	
	GSM-79+/-10%, Style: X5C568		10%	
2.	Ladies Top made of 100%	600 Nos.	100% Polyester dyed	1476 Sq. meter
	Polyester dyed woven fabric,		woven fabric, GSM-79+/-	
	GSM-79+/-10%, Style: X5C568		10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

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	Case No.139	M/s. Richa & Co., New Delhi.		
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/413/AM-12/DES-V		
Re-fixation of input output norms against Advance Authorisation No.0510315608 dated 25.01.201		nst Advance Authorisation No.0510315608 dated 25.01.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to modify the export product No.2 and related product in this case as under:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Blouse made of 100% Linen printed woven fabric, GSM- 110+/-10%, Style No.IJ205155	2025 Nos.	100% Linen printed woven fabric, GSM-110+/-10%,	5933.25 Sq. meter (@ 2.93 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.140	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/215/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510275358 dated	

20.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to re-fix the norms for ruffle ladies blouse at the average consumption of 3.30 sq. meter per piece instead of 2.42 sq. meter per piece. The requirement of fabric has been checked as per CAD/CAM, measurement chart and other technical inputs provided by the firm and found that additional fabric is not required. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to maintain status quo in this case.

(50)

Case No.141	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/107/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510321259 dated	
29.03.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Infants Girls Top made of 100%	12,950	100% Cotton printed	8637.650 Sq.
	Cotton printed woven fabric,	Nos.	woven fabric, GSM-76+/-	meter
	GSM-76+/-10%,		10%	
	Style:793006/214374			
2.	Ladies Top made of 100%	1680 Nos.	100% Polyester printed	3276 Sq. meter
	Polyester printed woven fabric,		woven fabric, GSM-68+/-	
	GSM-68+/-10%, Style:		10%	
	WW23A10(with Indian lace)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(51)

Case No.142	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/212/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510255228 dated	
24.12.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Top made of 70% Cotton	55,000	70% Cotton 30% Silk	83,600 sq.
	30% Silk unbleached woven	Nos.	unbleached woven fabric,	meter
	fabric, GSM-38+/-10%, Style		GSM-38+/-10%	
	No.749972			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

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	Case No.143	M/s. Gaurav International, Gurgaon.
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/243/AM-12/DES-V
	Ratification of input output norms in respect of Advance Authorisation No.0510304379 dated	
	30.09.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed

		Quantity		
1.	Ladies Top made of 100% Silk	1450 Nos.	100% Silk dyed woven	2349 sq. meter
	dyed woven fabric, GSM-70+/-		fabric, GSM-70+/-10%	
	10%, Style: CASSIE LACE TEE			
2.	Ladies Tank Top made of 100%	960 Nos.	100% Polyester dyed woven	2121 sq. meter
	Polyester dyed woven fabric,		fabric, GSM-67+/-10%	_
	GSM-67+/-10%, Style: W5C560			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(53)

Case No.144	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/212/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510275208 dated 19.10.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(54)

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Case No.145	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/368/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510315826 dated	
30.01.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(55)

Case No.146	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/299/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510279025 dated	
09.12.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(56)

Case No.147	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/245/AM-12/DES-V
Ratification of input output norms in re	spect of Advance Authorisation No.0510277382 dated
19.11.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(57)

Case No.148		M/s. Gaurav International, Gurgaon.	
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/203/AM-12/DES-V	
ĺ	Ratification of input output norms in re-	spect of Advance Authorisation No.0510300854 dated	
	30.08.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(58)

Case No.149	M/s. Gaurav International, Gurgaon.	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/195/AM-11/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510269440 dated		

30.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(59)

Case No.150 M/s. Gaurav International, Gurgaon.	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/331/AM-12/DES-V
Ratification of input output norms in re-	spect of Advance Authorisation No.0510282002 dated
20.01.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(60)

Case No.151 M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/180/AM-10/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510253389 dated 26.11.2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.05.2012.

<u>(61)</u>

Case No.152	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.201	File No.01/84/50/199/AM-11/DES-V
Ratification of input output norr	ns in respect of Advance Authorisation No.0510268408 dated
19.07.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(62)

Case No.153	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/131/AM-11/DES-V
Ratification of input output norms in re	espect of Advance Authorisation No.0510266970 dated
25.06.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that the Style No. is same in all three export product. Therefore, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Girls Shirt (Full Sleeve) made of 100% Cotton printed woven fabric, GSM-75+/-10%, Style: 2Z1175		100% Cotton printed woven fabric, GSM-75+/-10%	8550 Sq. meter (@ 1.71 sq. meter per piece)
2.	Girls Shirt (Full Sleeve) made of 100% Cotton printed woven fabric, GSM-72+/-10%, Style: 2Z1175		100% Cotton printed woven fabric, GSM-72+/-10%	2449 Sq. meter (@ 1.71 sq. meter per piece)
3.	Girls Shirt (Full Sleeve) made of 100% Cotton dyed woven fabric, GSM-75+/-10%, Style: 2Z1175		100% Cotton dyed woven fabric, GSM-75+/-10%	1759 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(63)

Case No.154	M/s. Gaurav International, Gurgaon.	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/106/AM-08/DES-V	
Request for amendment and addition of export product in respect of Advance Authorisation		

No.0510213579 dated 14.12.2007.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the export product and re-fix the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies Trouser made of 100%	7000 Nos.	100% Linen dyed	15,750 Sq. meter (@
	Linen dyed woven fabric,		woven fabric, GSM-	2.25 sq. meter per
	GSM-165+/-10%		165+/-10%	piece)
2.	Ladies Skirt made of 100%	2350 Nos.	100% Linen dyed	5287.50 Sq. meter (@
	Linen dyed woven fabric,		woven fabric, GSM-	2.25 sq. meter per
	GSM-165+/-10%		165+/-10%	piece)
3.	Ladies Skirt made of 100%	2400 Nos.	100% Linen dyed	5400 Sq. meter (@ 2.25
	Linen dyed woven fabric,		woven fabric, GSM-	sq. meter per piece)
	GSM-165+/-10%		165+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(64)

Case No.155 M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/288/AM-12/DES-V	
Ratification of input output norms in respect of Advance Authorisation No.0510308170 dated		
16.11.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(65)

Case No.156	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/10/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorisation No.0510287773 dated 07.04.2011.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(66)

Case No.157	M/s Richa Global Exports Pvt. Ltd., New Delhi	
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/131/AM-13/DES-V	
Ratification of input output norms against Advance Authorisation No.0510318655 dated 27.02.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 24.05.2012.

(67)

Case No.158		M/s Richa Global Exports Pvt. Ltd., New Delhi		
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/587/AM-08/DES-V		
	Re-fixation of input output norms against Advance Authorisation No.0510207010 dated 31.07.2007.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies top made of 92% cotton	37,000 Nos.	92% cotton 8%	76,590 Sq. meter (@
	8% spandex jersey knitted fabric,		spandex jersey	2.07 sq. meter &
	GSM-145+/-10%		knitted fabric, GSM-	0.300 Kgs. per
			145+/-10%	piece)
2.	Ladies top made of 92% cotton	20,000 Nos.	92% cotton 8%	34,600 Sq. meter (@
	8% spandex jersey knitted fabric,		spandex jersey	1.73 sq. meter &

	GSM-145+/-10% & 100% cotton		knitted fabric, GSM-	
	knitted fabric, GSM-200+/-10%		145+/-10%	piece)
			100% cotton knitted	9600 Sq. meter (@
			fabric, GSM-200+/-	0.48 sq. meter &
			10%	0.070 Kgs. per
				piece)
3.	Ladies top made of 100% cotton	42,000 Nos.	100% cotton knitted	91,140 Sq. meter (@
	knitted fabric, GSM-200+/-10%		fabric, GSM-200+/-	2.17 sq. meter &
			10%	0.315 Kgs. per
				piece)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(68)

(00)			
Case No.159	M/s H.P. Cotton Textiles Mill Limited, New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/80/50/1443/AM-06/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0510176505 dated			
16.02.2006.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification, stage-wise manufacturing process right from the cotton stage and technical person to explain the case. The case stands for re-listing on 14.06.2012.

(69)

Case No.160	M/s Richa Global Exports Pvt. Ltd., New Delhi		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/105/AM-13/DES-V		
Amendment in the export product against Advance Authorisation No.0510197509 dated 09.01.2007.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the export product and re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed

		Quantity				
1.	Men's Shirt (Half Sleeve) made	4200 Nos.	100%	Cotton	knitted	9240 Sq. meter
	of 100% Cotton knitted Jersey		Jersey	fabric,	GSM-	_
	fabric, GSM-185+/-10%		185+/-1	0%		
2.	Men's Shirt (Full Sleeve) made	8600 Nos.	100% C	otton wov	en plain	11,610 Sq. meter
	of 100% Cotton woven plain		fabric, G	SM-125+	/-10%	
	fabric, GSM-125+/-10%					

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(70)

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Case No.161		M/s. Gaurav International, Gurgaon.			
	NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/147/AM-09/DES-V			
	Ratification of input output norms in respect of Advance Authorisation No.0510221653 dated				
	05.06.2008.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.05.2012.

<u>(71)</u>

Case No.162	M/s. Gaurav International, Gurgaon.		
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/138/AM-10/DES-V		
Ratification of input output norms in respect of Advance Authorisation No.0510250001 dated			
24.09.2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Cushion cover made of 100%	2,69,800	100% cotton printed	1,51,088 Sq.

	cotton printed woven fabric, GSM-200+/-10%, (Style No. 660/661/663/664/665/666)	Nos.	woven fabric, GS 200+/-10%	SM- meter
2.	Cushion cover made of 100% Cotton dyed woven fabric, GSM-200+/-10%, (Style No. 631/633/640/657/658/659)	l ' '		lyed 1,59,026 Sq. SM- meter

The GSM should match in both import and export. They may also monitor the Style Nos. mentioned in each export item on the export side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(72)

Case No.163	M/s. Madura Garments Exports Ltd., Bangalore.			
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/444/AM-09/DES-V			
Ratification of input output norms in respect of Advance Authorisation No.0710062666 dated				
02.02.2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted only flow chart which gives five process of export product in sequential manner i.e. cutting – stitching – finishing – packing – delivery. The applicant firm have neither given calculation sheet nor CAD/CAM, laymarker, measurement, style number of the export product. In absence of which, it is not possible to compute the requirement of inputs asked for. In view of this, the Committee has decided to maintain status quo in this case.

(73)

Case No.164	M/s. Madura Garments Exports Ltd., Bangalore.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/434/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710062407 dated	
19.01.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted only flow chart which gives five process of export product in sequential manner i.e. cutting – stitching – finishing – packing

- delivery. The applicant firm have neither given calculation sheet nor CAD/CAM, laymarker, measurement, style number of the export product. In absence of which, it is not possible to compute the requirement of inputs asked for. In view of this, the Committee has decided to maintain status quo in this case.

(74)

Case No.165	Reference from Bombay Impex Chem Trade Association,
	Mumbai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/117/AM-12/DES-V
Difficulties in the import of insecticide/Pesticide/Fungicide/Herbicide against export of Raw Cotton (Not	
carded or combed) as per SION J-373.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for relisting on 31.05.2012.

(75)

Case No.166	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/034/AM-11/DES-V
Amendment/Addition of export product against Advance Authorisation No.0510258972 dated 19.02.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the export product and re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Ladies dress made of 100%	26,325	100% Cotton printed	1.630 Sq. meter

	Cotton printed woven fabric, GSM-75+/-10%, Style No. 3w1098	woven fabric, GSM-75+/-10%	per piece
2.	Ladies Top made of 100% Cotton printed woven fabric, GSM-75+/-10%, Style No. 3Z1846	100% Cotton printed woven fabric, GSM-75+/-10%	• •
3.	Girls Top made of 100% Cotton printed woven fabric, GSM-75+/-10%, Style No. 2Z1280	100% Cotton printed woven fabric, GSM-75+/-10%	1.48 Sq. meter per piece

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(76)

Case No.167	M/s. Madura Garments Exports Ltd., Bangalore.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/441/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710062643 dated	
29.01.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted only CAD/CAM and style number. The firm has not submitted the drawing, design, measurement, calculation of the export product. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for. Therefore, Committee has decided to maintain status quo in this case.
